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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

.....

New Delhi, the 20th May, 1980.

NOTIFICATION  
INCOME TAX

No.3331(F.No.398/10/80-ITCC): In pursuance of sub-clause(iii) of clause (44) of Section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby authorised Shri RASH BALLAV GOSWAMI being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri RASH BALLAV GOSWAMI takes over charge as Tax Recovery Officer.

Sd/-

(H. VENKATARAMAN)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

The Manager,  
Government of India Press,  
NEW DELHI.

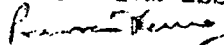
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(P.N. VERMA)

ASSISTANT DIRECTOR OF INSPECTION(RS&P).

No.CC/ITCC/3190/957/RSP/80.

\* SECRET \*